

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.347/99

Dated this the 28th day of August, 2000.

Shri Kashinath V. Shete

Applicant

Shri K.B. Rajan

Advocate for the  
Applicant.

VERSUS

Union of India & Others

Respondents.

Shri R.R. Shetty for R.K. Shetty

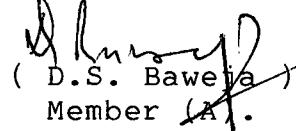
Advocate for the  
Respondents.

CORAM :

The Hon'ble Shri D.S. Baweja, Member (A)

The Hon'ble Shri S.L. Jain, Member (J).

- (i) To be referred to the Reporter or not?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal?
- (iii) Library.}

  
( D.S. Baweja )  
Member (A)

H.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

Original Application No.347/99

Dated this the 28th day of August, 2000.

Coram : Hon'ble Shri D.S. Baweja, Member (A)  
Hon'ble Shri S.L. Jain, Member (J).

Shri Kashinath Vithal Shete,  
Block No.11, Vidya Vihar Colony,  
Behind Bytco College,  
Saptashrungi Apartment,  
Nashik Road,  
Taluka & District Nashik - 422101. .. Applicant.

(By Advocate Shri K.B. Rajan)

Vs.

1. Union of India,  
Chairman, Railway Board,  
Rail Bhawan, New Delhi.
2. General Manager (Personnel),  
GM's Office,  
Central Railway,  
CST Mumbai - 400 001.
3. Divisional Railway Manager  
(Personnel),  
DRM's Office, Central Railway,  
Bhusawal - 425 201.  
Dist. Jalgaon. .. Respondents.

(By Advocate Shri R.R. Shetty  
for Mr.R.K. Shetty).

Order (Oral)  
[ Per : Shri D.S. Baweja, Member (A) ]

Heard Mr.K.B. Rajan, Counsel for the applicant  
and Mr.R.R. Shetty for Mr.R.K. Shetty, Counsel for the  
respondents.

(A)

2. The applicant has filed M.P.No.55/2000 with a prayer to substitute the O.A. limiting the facts and prayers with reference to the non-implementation of Tribunal's order dated 1.6.1995 in O.A. 254/94.

3. We find from the MP that the respondents have already passed order dated 24.4.2000 in compliance of the directions in the order dated 1.6.1995. If the applicant feels aggrieved by this order, then he can seek remedy as per law. In view of this the present O.A. becomes infructuous. The applicant is permitted to withdraw the O.A. with liberty to agitate the matter with reference to order dated 24.4.2000 as per the law.

4. The O.A. stands disposed of accordingly. *as withdrawn*

5. M.P.No.629/2000 does not survive and is dismissed accordingly.

*SJM*  
( S.L. Jain )

Member (J)

*D.S. Baweja*  
( D.S. Baweja )  
Member (A)

H.